

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

**TA No. 62/4972/2020**

This the 18<sup>th</sup> day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**

1. Dr. Sajad Mohi-ud-din S/o Gh. Mohi-ud-din Shah R/o Dangerpora Narwar Eidgah Srinagar.
2. Dr. Abdul Hamid Bhatt, S/o Ab. Rehman Bhatt R/o Mattan, K.P Road, Anantnag.

.....Applicants

(Advocate: Mr. M Y Bhat)

**Versus**

1. State of Jammu and Kashmir through Commissioner Cum Secretary to Government Health and Medical Education Department, Civil Secretariat, Srinagar/Jammu.
2. Director, Health Services Kashmir, Srinagar.
3. Principal, Government Medical College, Srinagar.

4. Director, SKIMS Soura, Srinagar.

.....Respondents



(Advocate: Mr. Amit Gupta, Ld. AAG)

**ORDER**

**[ORAL]**

**DELIVERED BY HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

1. Learned counsel for the applicants submits that he may be allowed to withdraw the TA.
2. In view of the submission made by learned counsel for the applicants, he is permitted to withdraw the present T.A.
3. Accordingly, the instant T.A stands dismissed as withdrawn. No costs.

**(MOHD. JAMSHED)**  
MEMBER (A)

**(RAKESH SAGAR JAIN)**  
MEMBER (J)

Manish/-